

**MADHYA PRADESH STATE JUDICIAL ACADEMY, JABALPUR**

***INTERACTIVE SESSION ON – KEY ISSUES RELATING TO OFFENCE & TRIAL UNDER  
THE ELECTRICITY ACT, 2003***

*(through online and other modes of telecommunication)*

**DATE: 28<sup>th</sup> August, 2021**

**PROGRAMME**

<b>SESSION</b>	<b>TIME</b>	<b>TOPICS</b>
I	10.30 am to 10.40 am	Inaugural address and introduction about the programme  By: <b>Officers of the Academy</b>
II	10.45 am to 12.15 pm	Cognizance and procedure of trial of offences under Electricity Act, 2003 alongwith jurisdiction of Special Court  By: <b>Shri Raghvendra Singh Chouhan, District &amp; Additional Sessions Judge, Dr. Ambedkar Nagar, Indore</b>
<b>TEA BREAK (12.15 pm to 12.30 pm)</b>		
III	12.30 pm to 2.00 pm	Various aspects of offence of theft of electricity and unauthorized use of electricity & Issues regarding compounding of offences under Section 152 and scope of review under Section 157 of Electricity Act, 2003  By: <b>Shri Tajinder Singh Ajmani, OSD, MPSJA</b>

Note: The Time Table is subject to change as per exigencies.

**DIRECTOR**